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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 1392/2021 & CRL.M.A. 18129/2021, CRL.M.A.  
11732/2021

MANZER IMAM

..... Petitioner

Through: Mr. Kartik Murukutla, Mr. Abu Bakr  
Sabbaq, Advs.

versus

1. UOI, THROUGH JT. SECRETARY, INTERNAL SECURITY  
DIVISION, MINISTRY OF HOME AFFAIRS & ORS.

..... Respondents

Through: Mr. Bhagwan Swarup Shukla, CGSC  
with Sarvan Kumar, Advocate for R-1  
UOI.

Mr. M. S. Khan, Ms. Qausar Khan and  
Mr. Prashant Prakash, Advocates for  
Intervenor in CRL.M.A.18129/2021.

Mr. Vishal Dwivedi, PP with  
Ms. Shilpa Singh, SPP for NIA.

Mr. George Thomas, Advocate for  
Respondent No.4

**CORAM:**

**HON'BLE MR. JUSTICE JASMEET SINGH**

**ORDER**

**15.07.2022**

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Mr. Murukutla, learned counsel for the petitioner submits that now there are two designated Courts dealing with NIA investigated scheduled offences cases. However, the hearing is being done by only one Sessions Court.

Let the respondents file a further status report, indicating the progress of these cases within 4 weeks from today.

List for further proceedings on 20.10.2022.

**JASMEET SINGH, J**

**JULY 15, 2022/dm**

*[Click here to check corrigendum, if any](#)*